

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Service Tax Misc. Application No. 75348 of 2021
And
Service Tax Appeal No. 75105/2016**

Arising out of Order-in-Appeal No. 24/DGP/2015 dated 04.11.2015 passed by the Commissioner of Central Excise (Appeals-II), Kolkata.

Commissioner of Central Excise & S. Tax, Durgapur.
Satyajit Roy Sarani, Durgapur, West Bengal-713216.

...Appellant (s)

VERSUS

M/s. Jai Balaji Industries Ltd.,
(U-IV), Banskopa, Rajbandh,
Durgapur, West Bengal-713212.

...Respondent (s)

APPEARANCE :

Shri T. Mondal, Authorized Representative for the Appellant
Shri S. Mohapatra, (G.M.) Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

Misc. Order No. 75294/2021

Final Order No. 75899/2021

DATE OF HEARING: 27.12.2021

DATE OF DECISION: 27.12.2021

PER P. K. CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri T. Mondal, learned Authorized Representative appeared on behalf of the Appellant and Shri S. Mohapatra, Learned Authorized Representative appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 lakhs which has been notified vide Board's instruction being F. No. 390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

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